

(a) the details of authority to whom officials of Central Government under NPS need to represent for consideration of their cases to decide whether such delay is administrative or otherwise as per the judgements of High Court of Delhi;

(b) the basis on which Government or the above authority would consider and decide in absence of any criteria or guidelines; and

(c) the mechanism through which Government would decide administrative delay or otherwise on the facts of each case?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (c) For any service related matter/grievance, a Government servant can represent to the administrative authority in the concerned organization/office/Department. The question whether there is any delay in appointment and whether such delay is on account of administrative reasons or otherwise, can be decided by the Government keeping in view the facts of each case and the views of the concerned administrative authority.

LTC in flights under 'UDAAN' scheme

543. SHRI RAVI PRAKASH VERMA:

SHRI NEERAJ SHEKHAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the Department of Personnel and Training permits the officials of Central Government to avail LTC in flights under UDAAN scheme of Government under which private airlines have been granted licenses;

(b) if so, the details thereof;

(c) if not, the reasons therefor and whether Government would issue orders for reimbursement of ticket purchased by employees under UDAAN scheme under which affordable fares are being charged;

(d) if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) At present, the officials of Central Government are allowed to travel by Air India flights only while availing LTC. However, the facility to avail tickets in all airlines including private airlines is admissible at present in case of LTC *in lieu* of Home Town/All India LTC travel to North East Region (NER), Jammu and Kashmir (J&K) and

Andaman and Nicobar (A&N), in relaxation to Central Civil Services (Leave Travel Concession) Rules, 1988 under certain conditions. There is no proposal at present to allow Government officials to travel by private airlines for the purpose of LTC.

Decline in recruitment by Commissions/Boards

544. SHRI NEERAJ SHEKHAR:

SHRI RAVI PRAKASH VERMA:

Will the PRIME MINISTER be pleased to state:

(a) the details of recruitments done for Central Government jobs by various Commissions/Recruitment Boards like UPSC, SSC, etc. during 2014 to 2018, year-wise and agency-wise;

(b) whether there is sharp decline in recruitments by Central Recruitment Commissions/Boards in 2018 in comparison to 2013;

(c) if so, the details thereof, Commission/Board-wise; and

(d) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The details of number of candidates recommended by leading recruitment Commissions/Boards viz. Union Public Service Commission (UPSC), Staff Selection Commission (SSC) and Railway Recruitment Boards (RRBs) and Railway Recruitment Cells (RRCs) based on the number of vacancies reported by the User Ministries/Departments/Union Territories for appointment during the said period are as under:—

Financial Year	No. of candidates recommended by		
	UPSC	SSC	RRBs and RRCs
2013-14	8,852	48,842	63,455
2014-15	8,272	58,066	47,186
2015-16	6,866	25,138	79,803
2016-17	5,735	68,880	26,318
2017-18	6,294	45,391	24,462

(b) to (d) No Sir, there is no sharp decline in the recruitment made by the Commissions/Recruitment Boards. The number of candidates recommended for recruitment by the Commission/Recruitment Boards varies from year to year, largely depending upon the vacancies reported by the User Departments for a particular year.